

Laxmi Narayan vs. M/s Bimbrah Electronics Pvt. Ltd.

21.09.2020

Present: Smt. Meena and Sh. Ravi, LR's of the deceased workman alongwith Sh. Ajit Kumar Singh, Authorized Representative for all the LR's of the deceased workman.  
Ms. Pallavi, Proxy AR for the management.

On dated 03.03.2020, this court had made efforts for settlement on which, the proprietor of the management had offered to settle the present matter another matter pending before the Joint Labour Commissioner, Karampura, New Delhi under Shops and Establishments Act, fully and finally for a total amount of Rs. 1,10,000/-. Separate statement of Ms. Darshan Kaur was recorded, which is as under:

"03.03.2020

Statement of Smt. Darshan Kaur, w/o Late Sh. Hardul Singh, aged about 75 years, r/o F-203, Vishnu Garden, New Delhi.

On SA

I am the proprietor of the management. The workman had filed the present case against the management. The workman had also filed another case under the Shop and Establishment Act before the Joint Labour Commissioner, Karampura, New Delhi, which is fixed for 13.03.2020. I being proprietor of the management, offered to the LR's of the deceased workman to settle the present matter and another pending before the Joint Labour Commissioner, Karampura, New Delhi, fully and finally for a total amount of Rs. 1,10,000/- and if the LR's of the workman accepts my such offer, the settled amount will be paid to the LR's of the workman on the next date of hearing and the matter may be fixed for 21.03.2020. The management will remain bound by my statement recorded today in the court.

Sd/-

RO & AC

Sd/-

(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
03.03.2020"

Today, Smt. Meena and Sh. Ravi Kumar, both the LR's of the deceased workman have appeared alongwith Sh. Ajit Kumar Singh. Sh. Ajit Kumar Singh has filed letter of authority on behalf of all the LR's of the deceased workman.

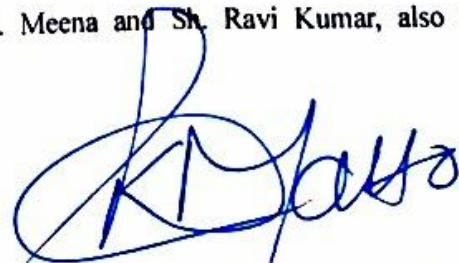
Today, Smt. Meena and Sh. Ravi Kumar (also on behalf of Ms. Manisha) have accepted the offer made by Smt. Darshan Kaur on dated 03.03.2020 and Ms. Pallavi. Ld. Proxy AR of the management has given a demand draft of Rs. 1 Lakh and Rs. 10,000/- in cash to these LR's of deceased workman, present in court. Joint statement of Smt. Meena and Sh. Ravi Kumar has been recorded, which is as under:

"21.09.2020

Joint statement of Smt. Meena, w/o Late Sh. Laxmi Narayan, aged about 56 years and Sh. Ravi Kumar, s/o Late Sh. Laxmi Narayan, Both r/o H. No. 141, Brijpuri (Opposite Yamuna Vihar), Delhi-110094.

On SA

We are the LR's of deceased workman in the present case. The workman has filed the present case against the management. During the pendency of the present case, workman Laxmi Narayan got expired and his three LR's namely, Smt. Meena (being widow), Sh. Ravi Kumar (being son) and Manisha (being daughter) were brought on record and on dated 03.03.2020, the proprietor of the management had offered to the LR's of the deceased workman to settle the present matter and another matter pending before the Joint Labour Commissioner, Karampura under the Shops and Establishment Act filed by the workman during his lifetime, fully and finally for a total amount of Rs. 1,10,000/-. We are the LR's of the deceased workman. In addition to us Ms. Manisha is also one of the Legal Representative of the deceased workman. Ms. Manisha could not come today as she was having fever and I (Sh. Ravi Kumar) have already filed the photocopy of my Adhar Card, which is Ex.W1(OSR) and I (Smt. Meena) have already filed the photocopy of my Adhar Card, which is Ex.W2 (OSR). I (Ravi Kumar) have executed no objection certificate in favour of my mother Smt. Meena, which is Ex.W3. We have also brought no objection certificate issued by Ms. Manisha in favour me (Smt. Meena), which is Ex.W4, its bear the signature of Ms. Manisha at point A and B. We and Ms. Manisha have executed letter of authority Ex.W5 in favour of Sh. Ajit Kumar Singh (Advocate, Enrol. No. D3040/2009). We (Smt. Meena and Sh. Ravi Kumar, also on behalf of





Ms. Manisha) have accepted the offer of Ms. Darshan Kaur (who is the proprietor of the management), to settle the present matter and another matter pending before the Joint Labour Commissioner, Karampura, New Delhi under the Shops and Establishments Act (filed by the workman during his lifetime) for the total amount of the Rs. 1,10,000/-.

At this stage, we have received demand draft of Rs. 1,00,000/- dated 16.09.2020 in the name of me (Smt. Meena), photocopy thereof is Ex.W6 and an amount of Rs. 10,000/- in cash from Ms. Pallavi (Proxy AR of the management) today in the court.

We (Smt. Meena, Sh. Ravi Kumar and also on behalf of Manisha) pray for the disposal of the present matter as fully and finally settled between all the LRs of the deceased workman and the management in the light of the statement of Ms. Darshan Kaur recorded on 03.03.2020 in this court, our statements recorded today in the court and also in view of receiving of the total settled amount.

We (Smt. Meena and Sh. Ravi Kumar and also on behalf of Ms. Manisha) undertakes to withdraw the case filed before the Joint Labour Commissioner, Karampura, New Delhi under the Shops and Establishments Act (by the workman during his lifetime), within one month from today. We (Smt. Meena and Sh. Ravi Kumar) will remain bound by our statement recorded today in the court and Ms. Manisha will also remain bound by our statement and her no objection certificate Ex.W4.

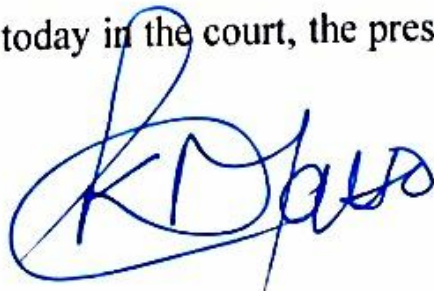
We (Smt. Meena and Sh. Ravi Kumar and also on behalf of Ms. Manisha) undertake to not file any other case against the management in future.

Sd/-

RO & AC  
Sd/-  
Sd/-

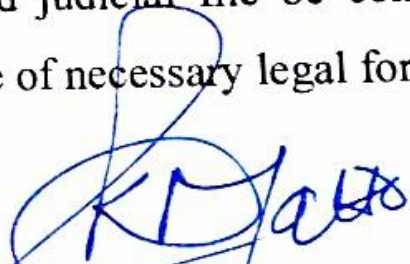
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
21.09.2020

In view of the settlement arrived at between the parties, in the light of the above statements of Smt. Darshan Kaur (proprietor of the management) and Smt. Meena and Sh. Ravi Kumar LRs of the deceased workman, documents Ex.W1 to Ex.W6 and in view of payment of total settled amount of Rs, 1,10,000/- by the proxy AR of the management to the LRs of the deceased workman today in the court, the present matter is



disposed off as fully and finally settled between parties to the present lis. LRs of the deceased workman, namely Smt. Meena and Sh. Ravi Kumar will remain bound by their above joint statement and Ms. Manisha will also remain bound with the joint statement of Smt. Meena and Sh. Ravi Kumar recorded today in the court and with the contents of no objection certificate Ex.W4. The reference is answered accordingly. All the LRs of the deceased workman are directed to withdraw the case filed before the Joint Labour Commissioner, Karampura, New Delhi, by the workman (during his lifetime), within one month from today.

An attested copy of the award be sent to the Office of the Deputy Labour Commissioner, Government of NCT of Delhi of Distt./Area concerned for publication, as per rules and judicial file be consigned to Record Room, as per rules, after compliance of necessary legal formalities.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi

21.09.2020



IN THE COURT OF Sh. PAWAN KUMAR MATTO, PRESIDING  
OFFICER, LABOUR COURT NO. IX, ROUSE AVENUE COURTS:  
NEW DELHI

LIR No. : 520/18  
Date of Institution : 07.03.2018  
Date of Award : 21.09.2020

Sh. Laxmi Narayan (since deceased),  
S/o Sh. Munna Lal Ji,  
Aged about 59 years.

Through

Rashtriya Mazdoor Sangh (Regd.),  
T-44D, Karampura, New Delhi-110059.

Through his Legal Representatives

1. Smt. Meena  
w/o Late Sh. Laxmi Narayan
2. Sh. Ravi Kumar,  
S/o Late Sh. Laxmi Narayan
3. Smt. Manisha,  
D/o Late Sh. Laxmi Narayan

All resident of:

A-5/144, Street No. 5,  
Brij Puri, Opp. Yamuna Vihar, Delhi-54.

.....Workman through  
Legal Representatives

Vs.

M/s Bimbrah Electronics  
through its Proprietor  
Smt. Darshan Kaur,  
F-203, Vishnu Garden, New Dehli.

.....Management



## AWARD

1. This award of mine will dispose off the reference sent to this court by the office of Joint Labour Commissioner, Labour Department, Distt. West, Govt. of the National Capital Territory of Delhi, F-Block, Karampura, New Delhi-15, arising between the parties as named herein above, vide notification No. F.3(02)/18/Ref./wd/Lab./17 dated 23.01.18 with the following terms of reference:-

***"Whether the services of workman Sh. Laxmi Narayan s/o Sh. Munna Lalji have been terminated illegally and/or unjustifiably by the management; and if so, to what relief is he entitled and what directions are necessary in this respect?"***

2. On dated 03.03.2020, this court had made efforts for settlement, on which, the proprietor of the management had offered to settle the present matter another matter pending before the Joint Labour Commissioner, Karampura, New Delhi under Shops and Establishments Act, fully and finally for a total amount of Rs. 1,10,000/-. Separate statement of Ms. Darshan Kaur was recorded, which is as under:

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Statement of Smt. Darshan Kaur, w/o Late Sh. Hardul Singh, aged about 75 years, r/o F-203, Vishnu Garden, New Delhi.

On SA

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settle the present matter and another pending before the Joint Labour Commissioner, Karampura, New Delhi, fully and finally for a total amount of Rs. 1,10,000/- and if the LR of the workman accepts my such offer, the settled amount will be paid to the LR of the workman on the next date of hearing and the matter may be fixed for 21.03.2020. The management will remain bound by my statement recorded today in the court.

RO & AC  
Sd/-

Sd/-  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
03.03.2020

3. Today, Smt. Meena and Sh. Ravi Kumar, both the Legal Representatives of the deceased workman have appeared alongwith Sh. Ajit Kumar Singh. Sh. Ajit Kumar Singh has filed letter of authority on behalf of all the Legal Representatives of the deceased workman.
4. Today, Smt. Meena and Sh. Ravi Kumar (also on behalf of Ms. Manisha) have accepted the offer made by Smt. Darshan Kaur on dated 03.03.2020 and Ms. Pallavi. Ld. Proxy Authorized Representative for the management has given demand draft of Rs. 1 Lakh and Rs. 10,000 in cash to these LR of the deceased workman, present in court. Joint statement of Smt. Meena and Sh. Ravi Kumar has been recorded, which is as under:

\*21.09.2020

Joint statement of Smt. Meena, w/o Late Sh. Laxmi Narayan, aged about 56 years and Sh. Ravi Kumar, s/o Late Sh. Laxmi Narayan, Both r/o H. No. 141, Brijpuri (Opposite Yamuna Vihar), Delhi-110094.

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three LR's namely, Smt. Meena (being widow), Sh. Ravi Kumar (being son) and Manisha (being daughter) were brought on record and on dated 03.03.2020, the proprietor of the management had offered to the LR's of the deceased workman to settle the present matter and another matter pending before the Joint Labour Commissioner, Karampura under the Shops and Establishment Act filed by the workman during his lifetime, fully and finally for a total amount of Rs. 1,10,000/-. We are the LR's of the deceased workman. In addition to us Ms. Manisha is also one of the Legal Representative of the deceased workman. Ms. Manisha could not come today as she was having fever and I (Sh. Ravi Kumar) have already filed the photocopy of my Adhar Card, which is Ex.W1(OSR) and I (Smt. Meena) have already filed the photocopy of my Adhar Card, which is Ex.W2 (OSR). I (Ravi Kumar) have executed no objection certificate in favour of my mother Smt. Meena, which is Ex.W3. We have also brought no objection certificate issued by Ms. Manisha in favour me (Smt. Meena), which is Ex.W4, its bear the signature of Ms. Manisha at point A and B. We and Ms. Manisha have executed letter of authority Ex.W5 in favour of Sh. Ajit Kumar Singh (Advocate, Enrol. No. D3040/2009). We (Smt. Meena and Sh. Ravi Kumar, also on behalf of Ms. Manisha) have accepted the offer of Ms. Darshan Kaur (who is the proprietor of the management), to settle the present matter and another matter pending before the Joint Labour Commissioner, Karampura, New Delhi under the Shops and Establishments Act (filed by the workman during his lifetime) for the total amount of the Rs. 1,10,000/-.

At this stage, we have received demand draft of Rs. 1,00,000/- dated 16.09.2020 in the name of me (Smt. Meena), photocopy thereof is Ex.W6 and an amount of Rs. 10,000/- in cash from Ms. Pallavi (Proxy AR of the management) today in the court.

We (Smt. Meena, Sh. Ravi Kumar and also on behalf of Manisha) pray for the disposal of the present matter as fully and finally settled between all the LR's of the deceased workman and the management in the light of the statement of Ms. Darshan Kaur recorded on 03.03.2020 in this court, our statements recorded today in the court and also in view of receiving of the total settled amount.

We (Smt. Meena and Sh. Ravi Kumar and also on behalf of Ms. Manisha) undertakes to withdraw the case filed before the Joint Labour Commissioner, Karampura, New Delhi under the Shops and Establishments Act (by the workman during his lifetime), within one month from today. We





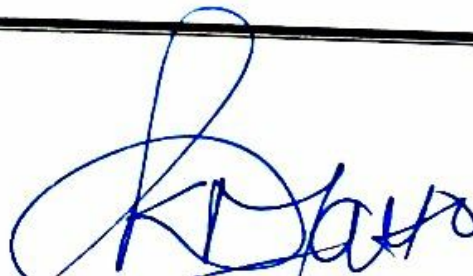
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We (Smt. Meena and Sh. Ravi Kumar and also on behalf of Ms. Manisha) undertake to not file any other case against the management in future.


RO & AC  
Sd/-  
Sd/-

Sd/-  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
21.09.2020

5. In view of the settlement arrived at between the parties, in the light of the above statements of Smt. Darshan Kaur (proprietor of the management) and Smt. Meena and Sh. Ravi Kumar Legal Representatives of the deceased workman, documents Ex.W1 to Ex.W6 and in view of the payment of the total settled amount of Rs. 1,10,000/- by the Proxy Authorized Representative of the management to the LRs of the deceased workman today in the court, the present matter is disposed off as fully and finally settled between parties to the present lis. Legal Representatives of the deceased workman, namely Smt. Meena and Sh. Ravi Kumar will remain bound by their above joint statement and Ms. Manisha will also remain bound with the joint statement of Smt. Meena and Sh. Ravi Kumar recorded today in the court and with the contents of no objection certificate Ex.W4. The reference is answered accordingly. All the Legal Representatives of the deceased workman are directed to withdraw the case filed before the Joint Labour Commissioner, Karampura, New Delhi, by the workman (during his lifetime), within one month from today.



6. An attested copy of the award be sent to the Office of the Deputy Labour Commissioner, Government of NCT of Delhi of Dist./Area concerned for publication, as per rules and judicial file be consigned to Record Room, as per rules, after compliance of necessary legal formalities.



(PAWAN KUMAR MATTO)  
PRESIDING OFFICER LABOUR  
COURT-IX, ROUSE AVENUE COURTS  
NEW DELHI

**Dictated & Pronounced  
in Open Court  
On 21.09.2020**



LIR No. 1825/19

Vijay Kumar vs. M/s Scientific Security Management Services Pvt. Ltd.

21.09.2020

Present: . None for the workman.

The matter is fixed for today for filing of statement of claim.

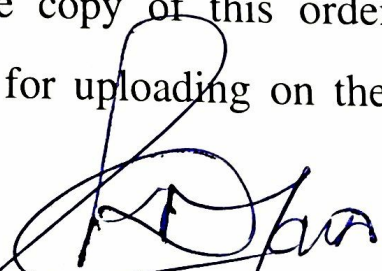
It was last and final opportunity to the workman to file statement of claim.

But, today, despite of repeated of calls, no one has appeared on behalf of the workman.

In the interest of justice, another last and final opportunity is granted to the workman to file statement of claim.

Accordingly, the matter stands adjourned for filing of statement of claim and also for the appearance of the workman on 18.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
21.09.2020

LIR No. 1829/19

Dharamjeet vs. M/s Scientific Security Management Services Pvt. Ltd.

21.09.2020

Present: None for the workman.

The matter is fixed for today for filing of statement of claim.

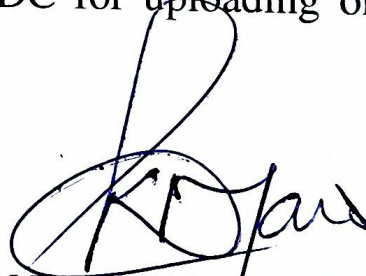
It was last and final opportunity to the workman to file statement of claim.

But, today, despite of repeated of calls, no one has appeared on behalf of the workman.

In the interest of justice, another last and final opportunity is granted to the workman to file statement of claim.

Accordingly, the matter stands adjourned for filing of statement of claim and also for the appearance of the workman on 18.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi

21.09.2020



LIR No. 1830/19

Sonu Kumar vs. M/s Scientific Security Management Services Pvt. Ltd.

21.09.2020

Present: None for the workman.

The matter is fixed for today for filing of statement of claim.

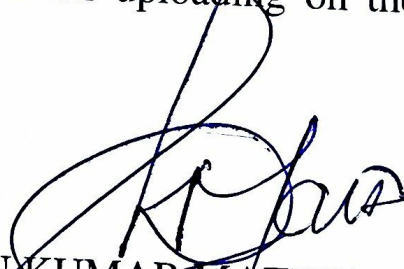
It was last and final opportunity to the workman to file statement of claim.

But, today, despite of repeated of calls, no one has appeared on behalf of the workman.

In the interest of justice, another last and final opportunity is granted to the workman to file statement of claim.

Accordingly, the matter stands adjourned for filing of statement of claim and also for the appearance of the workman on 18.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
21.09.2020

LIR No. 1836/19

Ravindra Mishra vs. M/s Scientific Security Management Services Pvt. Ltd.

21.09.2020

Present: None for the workman.

The matter is fixed for today for filing of statement of claim.

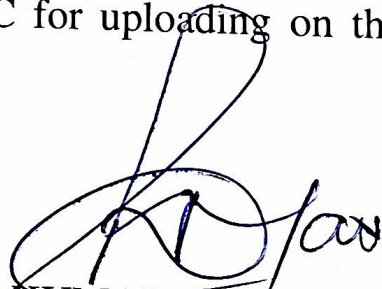
It was last and final opportunity to the workman to file statement of claim.

But, today, despite of repeated of calls, no one has appeared on behalf of the workman.

In the interest of justice, another last and final opportunity is granted to the workman to file statement of claim.

Accordingly, the matter stands adjourned for filing of statement of claim and also for the appearance of the workman on 18.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
21.09.2020



LIR No. 1838/19

Dholendra Singh vs. M/s Scientific Security Management Services Pvt. Ltd.

21.09.2020

Present: None for the workman.

The matter is fixed for today for filing of statement of claim.

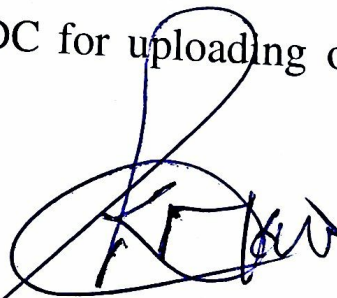
It was last and final opportunity to the workman to file statement of claim.

But, today, despite of repeated of calls, no one has appeared on behalf of the workman.

In the interest of justice, another last and final opportunity is granted to the workman to file statement of claim.

Accordingly, the matter stands adjourned for filing of statement of claim and also for the appearance of the workman on 18.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
21.09.2020

LIR No. 1839/19

Prem Kumar vs. M/s Scientific Security Management Services Pvt. Ltd.

21.09.2020

Present: None for the workman.

The matter is fixed for today for filing of statement of claim.

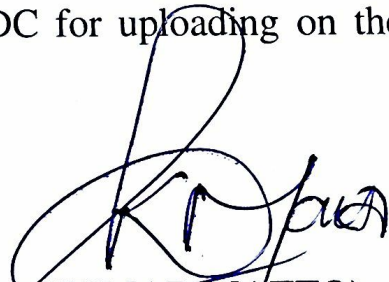
It was last and final opportunity to the workman to file statement of claim.

But, today, despite of repeated of calls, no one has appeared on behalf of the workman.

In the interest of justice, another last and final opportunity is granted to the workman to file statement of claim.

Accordingly, the matter stands adjourned for filing of statement of claim and also for the appearance of the workman on 18.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
21.09.2020



LIR No. 1840/19

Dharmendra Tiwari vs. M/s Scientific Security Management Services Pvt. Ltd.

21.09.2020

Present: None for the workman.

The matter is fixed for today for filing of statement of claim.

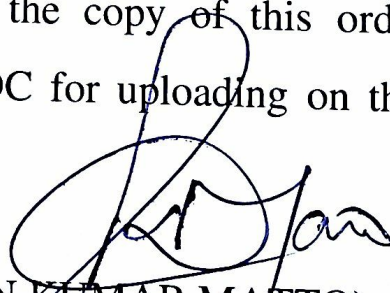
It was last and final opportunity to the workman to file statement of claim.

But, today, despite of repeated of calls, no one has appeared on behalf of the workman.

In the interest of justice, another last and final opportunity is granted to the workman to file statement of claim.

Accordingly, the matter stands adjourned for filing of statement of claim and also for the appearance of the workman on 18.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
21.09.2020

LIR No. 53/20

Vishal Mattu vs. M/s BSES Rajdhani Power Ltd. & Ors.

21.09.2020

Present: Workman with AR Sh. Ajit Kumar Singh.

The matter is fixed for today for filing of statement of claim.

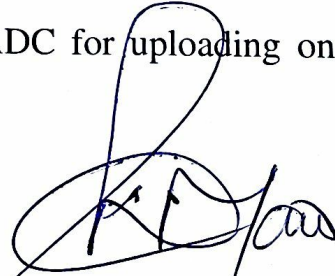
The Ld. AR of the workman has filed the statement of claim and photocopies of certain documents.

Heard the workman and his AR.

Perused record.

Issue notices to the managements. The workman is directed to file email addresses and mobile phone numbers of the managements within 10 days from today and on filing of the same, the notices are also ordered to be issued to the managements through email and also through whatsapp, which are returnable on 22.12.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
21.09.2020



LIR No. 54/20

Sunil Rathore vs. M/s B.S.E.S. Rajdhani Power Ltd. & Ors.

21.09.2020

Present: Workman with AR Sh. Ajit Kumar Singh.

The matter is fixed for today for filing of statement of claim.

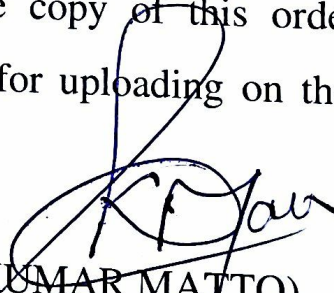
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(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
21.09.2020

LIR No. 8943/16

Vinay Pathak vs. M/s Maurya Printers Pvt. Ltd.

21.09.2020

Present: Sh. Ajit Kumar Singh, AR for the workman.  
None for the management.

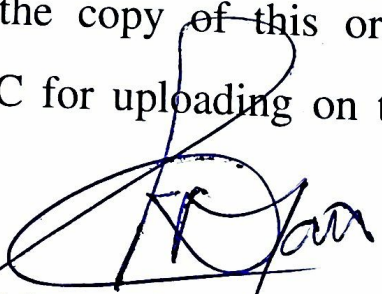
The matter is fixed for today for filing of rejoinder and for framing of issues.

But the Ld. AR for the workman seeks adjournment as his file is not traceable in his office.

In the interest of justice, last and final opportunity is granted to the workman to file rejoinder.

Accordingly, the matter stands adjourned for filing of rejoinder and for framing of issues on 20.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
21.09.2020



LCA No. 1313/19

Manoj Kumar Jha vs. HR, Bajaj Allianz Life Insurance Co. Ltd.

21.09.2020

Present: None for the parties.

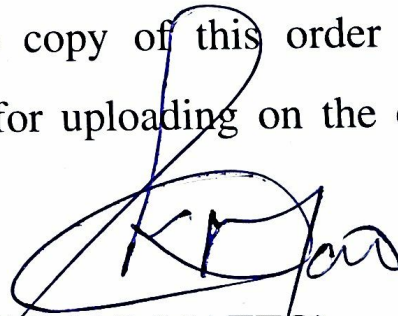
The matter is fixed for today for filing of rejoinder and for framing of issues.

But, today, despite of repeated calls, no one has appeared on behalf of any of the parties.

In the interest of justice, last and final opportunity is granted to the workman to file rejoinder.

Accordingly, the matter stands adjourned for filing of rejoinder and for framing of issues on 25.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
21.09.2020

LIR No. 82/19

Atul Kumar vs. M/s Movie Time Cinemas P Ltd.

21.09.2020

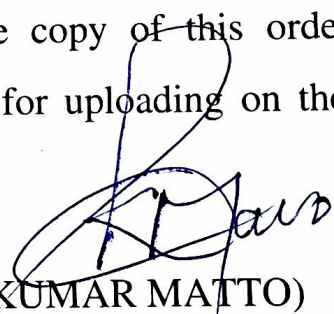
Present: None for the parties.

The matter is fixed for today for the evidence of the workman.

But, today, despite of repeated calls, no one has appeared on behalf of any of the parties.

Accordingly, the matter stands adjourned for the evidence of the workman on 01.09.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi

21.09.2020

LIR No. 84/19

Manjeet Singh vs. M/s Movie Time Cinema P Ltd.

21.09.2020

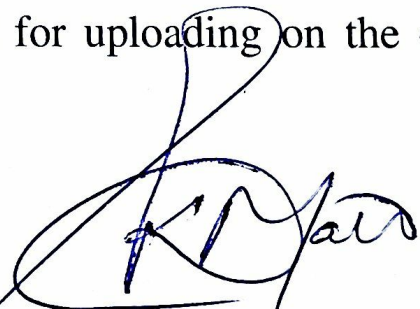
Present: None for the parties.

The matter is fixed for today for the evidence of the workman.

But, today, despite of repeated calls, no one has appeared on behalf of any of the parties.

Accordingly, the matter stands adjourned for the evidence of the workman on 01.09.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi

21.09.2020



LIR No. 1434/19  
Satguru Saran vs. M/s ANB Industries

21.09.2020

Present: None for the workman.  
None for the management.  
(Management is already exparte)

The matter is fixed for today for remaining exparte evidence of the workman.

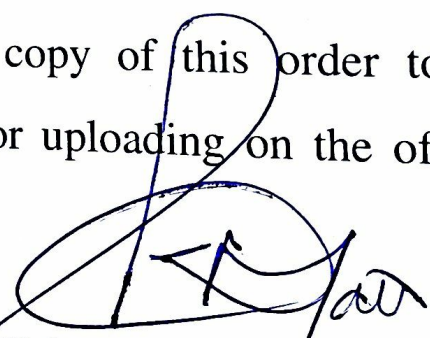
An application for summoning the witness has already been allowed. But, the workman has failed to file PF for summoning the witness.

~~But~~, today, despite of repeated calls, no one has appeared on behalf of the workman.

In the interest of justice, last and final opportunity is granted to the workman to conclude his entire exparte evidence.

Accordingly, the matter stands adjourned for remaining exparte the evidence of the workman on 31.05.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
21.09.2020

LIR No. 332/17

Kajkumari vs. M/s Kerala Education Society Senior Secondary School

21.09.2020

Present: None for the workwoman.  
Sh. Brijesh Tiwari, Proxy AR for the management.

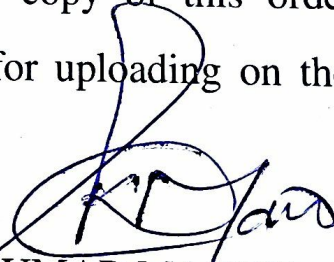
The matter is fixed for today for the evidence of the management.

Today, no one has appeared on behalf of the workwoman despite of repeated calls.

Ld. Proxy AR for the management also seeks adjournment.

Accordingly, the matter stands adjourned for the evidence of the management on 24.07.2021. Management is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workwoman or her AR in similar manner. It will be last and final opportunity to the management to conclude its entire evidence on the next date of hearing.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi

21.09.2020

LIR No. 333/17

Dinesh Kumar vs. M/s Kerala Education Society Senior Secondary School

21.09.2020

Present: None for the workman.  
Sh. Brijesh Tiwari, Proxy AR for the management.

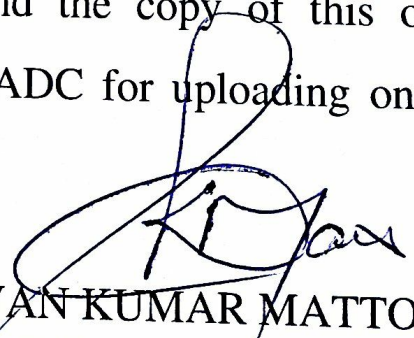
The matter is fixed for today for the evidence of the management.

Today, no one has appeared on behalf of the workman despite of repeated calls.

Ld. Proxy AR for the management also seeks adjournment.

Accordingly, the matter stands adjourned for the evidence of the management on 24.07.2021. Management is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or her AR in similar manner. It will be last and final opportunity to the management to conclude its entire evidence on the next date of hearing.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
21.09.2020



LID No. 625/16  
Ashok Kumar vs. M/s Abhay Sons

21.09.2020

Present: None for the workman.  
None for the management.

The matter is fixed for today for hearing final arguments.

It was last and final opportunity for the parties to argue on the matter, as this is more than 11 years old case in this court.

The notices issued to the both the ARs of the workman through whatsapp have been served. Notice issued to the AR of the management through whatsapp has also been served.

But today, despite of repeated calls, no one has appeared on behalf of any of the parties through video conference.

The Reader posted in this court has telephonically contacted with Sh. Ranjeet Singh and Sh. Shajjad Ali (Both the ARs for the workman). But, they have refused to come in the court to argue on the matter. The AR of the management is also telephonically contacted by the Reader of this court, who has also told that he has some difficulty today, so, he is unable to come.

In the interest of justice, another last and final opportunity is granted to both the parties to argue on the matter.

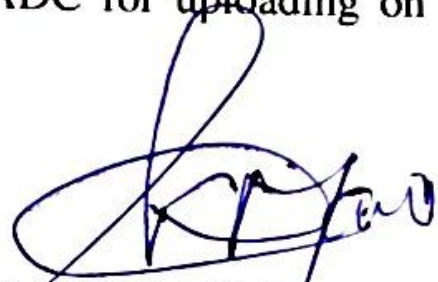
To come up on 30.09.2020.

Fresh notices are ordered to be issued to the ARs of both the parties for the next date of hearing.



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Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
21.09.2020